

ITEM NO.301

COURT NO.2
(HEARING THROUGH VIDEO CONFERENCING)

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.940/2017

BIKRAM CHATTERJI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(MATTERS CONCERNING MR. PREM MISHRA AND RELATED PERSONS; ISSUE RELATING TO FUNDING BY BANKS; ISSUE RELATING TO ATTACHED ASSETS; AND, ISSUE RELATING TO SALE OF RESORT LAND AT UDAIPUR; IA No.74385/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.12572/2022 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.90985/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.13574/2022 - FOR CLARIFICATION/DIRECTION; IA No.90986/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.74386/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.8259/ 2019 - FOR INTERVENTION; and, IA No.13600/2022 - FOR INTERVENTION)

WITH

W.P.(C) No.245/2018 (X)

W.P.(C) No.306/2018 (X)

W.P.(C) No.502/2019 (X)

Diary No.36392/2019 (X)

SLP(C) No.1879/2018 (XVII)

SMC (Cr1) No.4/2018 (XVII)

W.P.(C) No.1374/2021 (X)

(FOR ADMISSION; IA No.166630/2021 - FOR EXEMPTION FROM FILING O.T.; and, IA No.166629/2021 - FOR APPROPRIATE ORDERS/DIRECTIONS)

W.P.(C) No.378/2018 (X)

W.P.(C) No.298/2018 (X)

CONMT. PET.(C) No.483/2020 in W.P.(C) No.940/2017 (X)

W.P.(C) No.288/2018 (X)

W.P.(C) No.1397/2018 (X)

W.P.(C) No.246/2018 (X)
W.P.(C) No.226/2018 (X)
W.P.(C) No.267/2018 (X)
W.P.(C) No.1018/2017 (X)
W.P.(C) No.353/2018 (X)
W.P.(C) No.460/2018 (X)
W.P.(C) No.829/2018 (X)
W.P.(C) No.742/2018 (X)
W.P.(C) No.199/2018 (X)
W.P.(C) No.134/2018 (X)
W.P.(C) No.164/2018 (X)
W.P.(C) No.1206/2017 (X)
W.P.(C) No.281/2018 (X)
W.P.(C) No.1116/2017 (X)
W.P.(C) No.1156/2017 (X)
W.P.(C) No.1144/2017 (X)
W.P.(C) No.1041/2017 (X)
W.P.(C) No.971/2017 (X)
W.P.(C) No.947/2017 (X)
W.P.(C) No.56/2018 (X)
W.P.(C) No.57/2018 (X)
W.P.(C) No.74/2018 (X)
W.P.(C) No.131/2018 (X)
W.P.(C) No.182/2018 (X)

W.P.(C) No.942/2017 (PIL-W)

W.P.(C) No.8/2018 (X)

W.P.(C) No.1242/2017 (X)

W.P.(C) No.58/2018 (X)

W.P.(C) No.21/2018 (X)

W.P.(C) No.52/2018 (X)

W.P.(C) No.91/2018 (X)

W.P.(C) No.160/2018 (X)

Date : 14-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE BELA M. TRIVEDI

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Mr. Ajit Sharma, AOR

Ms. Aruna Gupta, AOR

UPON hearing the counsel the Court made the following
O R D E R

PART – I

NOTE - 1, 2 & 3
SUBMITTED BY MR. R. VENKATARAMANI, COURT RECEIVER

A) Re.: FUNDING BY BANKS

Mr. R. Venkataramani, learned Court Receiver submits that barring Punjab National Bank and State Bank of India, all the Banks which are Members of the Consortium, have given their final approvals; and that the Consortium documents have already been exchanged.

The learned Court Receiver submits that the final documentation will be entered into during the course of this week.

Mr. M. T. George, learned Advocate appearing for Punjab National Bank submits that the Board of Directors will be meeting on 16.03.2022 on which date final decision shall be taken.

Let the needful be done as early as possible.

List for consideration on 21.03.2022.

B) Re.: ATTACHED ASSETS

The learned Court Receiver submits that opportunity of hearing was afforded to Mr. Shiv Priya; and that his counsel Mr. Aditya Jain made his submissions on 11.03.2022. However, no submissions were advanced on behalf of Mr. Anil Kumar Sharma.

Mr. Manoj Singh, learned Advocate submits that appropriate representation has already been made and oral submissions shall be made on a day convenient to the learned Court Receiver during the course of the week.

The learned Court Receiver submits that additional time of a week be granted so that a Report can be placed for consideration of the Court on the next occasion.

List the matter for further consideration on 28.03.2022.

C) Re.: SALE OF RESORT LAND AT UDAIPUR

Ms. Aruna Gupta, learned Advocate has entered appearance on behalf of Udaipur Improvement Trust. She submits that the response has already been sent to the office of the learned Court Receiver.

List this matter for further consideration on 21.03.2022.

PART - II

Re: I.A. No. 12572 OF 2022 (Vol. No.I-185) and I.A. No.31467 of 2022 (Vol. No.Z-386) – Applications on behalf of M/s. La Residentia Developers Private Limited

In pursuance of the direction issued on 21.02.2022, the applicant has sought to implead some of the interested individuals as party/respondents.

Let notice be issued, returnable on 21.03.2022.

Dasti service, in addition, is permitted.

We request the learned Court Receiver to respond to the application and/or be ready with his submissions on the next occasion.

List this matter for further consideration on 21.03.2022.

PART-III

Re.: MATTERS CONCERNING MR. PREM MISHRA, RELATED PERSONS AND OTHER ENTITIES

[IA No.8259/2019 – For Intervention/Direction (Vol. No.Z-88); IA No.74385/2020 - For Direction (Vol. No.I-131), IA Nos.90985 and 90986 of 2020 – For Direction and for Exemption from Filing Attested Affidavit (Vol. No.I-141); Affidavit in Compliance of Order dated 07.12.2020 (Vol. No.R-138); Provisional Attachment Order No.01/2021 dated 22.02.2021 passed by the Enforcement Directorate (Vol. No.R-173), and, Objection to the observations made against the applicant by Forensic Auditor in Reports dated 23.07.20219 and 10.10.2019 (Vol. No.R-86)]

Heard in part.

For further hearing, list this matter on 21.03.2022 as Part Heard, to be taken as the First Item on Board.

PART – IV

All the remaining Interlocutory Applications on Board are adjourned to
21.03.2022 at 2.00 p.m.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER